



The Telangana Medical Practitioners Registration (Amendment) Act, 2018
Act 6 of 2018

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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 29th March, 2018 and the said assent is hereby first published on the 30th March, 2018 in the Telangana Gazette for general information:—

ACT No. 6 OF 2018.

**AN ACT FURTHER TO AMEND THE TELANGANA
MEDICAL PRACTITIONERS REGISTRATION ACT,
1968.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Medical Practitioners Registration (Amendment) Act, 2018.

Short title
and
commence-
ment.

[1]

A 400 (RSN)

(2) It shall come into force on such date as the Government may, by notification, appoint.

Amend-
ment of
section 2.
Act No. 23
of 1968.

2. In the Telangana Medical Practitioners Registration Act, 1968 (hereinafter referred to as the principal Act), in section 2,-

- (a) clause (dd) shall be omitted;
- (b) clause (gg) shall be omitted;
- (c) clause (ii) shall be omitted.

Amend-
ment of
section 15.

3. In section 15 of the principal Act, in sub-section (1),-

- (a) second proviso shall be omitted;
- (b) Explanation-2 shall be omitted.

Amend-
ment of
section
15AA.

4. In section 15AA of the principal Act,-

- (a) in sub-section (1), the words “and posted for rural medical service”, shall be omitted;
- (b) sub-section (2) shall be omitted.

Amend-
ment of
section
15B.

5. In section 15B of the principal Act, the proviso shall be omitted.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.

